

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 465 of 2019

IN THE MATTER OF:

Ashok Kumar Bansal

.....Appellant

Vs.

Punjab National Bank & Anr.

.....Respondents

Present :

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate with Ms. Mukherjee, Advocates for Appellant

For Respondents: Mr. Rajesh Ratan, Advocate for R-1

Ms. Ruchi, Sr. Standing Counsel for official liquidator with Mr. A.Tandon, Ms. Megha, Advocates

O R D E R

06.09.2019 - Mr. D.K. Singh, Official Liquidator appointed by Hon'ble High Court is impleaded as party Respondent No. 3.

Heard Mr. Rajiv Ranjan, learned Senior counsel appearing on behalf of the Appellant. Heard Mr. Rajesh Ratan, learned counsel for 1st Respondent. Heard Ms. Ruchi, Sr. Standing Counsel appearing on behalf of the official liquidator appointed pursuant to the order passed by the Hon'ble Delhi High Court. Hearing is concluded. **Judgement is reserved.**

....contd.

Parties are allowed to file their short written submissions not more than three pages along with list of events by 11th September, 2019.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc

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